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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA NO. 163/2001

IN

OA No. 1673/2000

New Delhi: this the 24 day of APRIL, 2001

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

HON'BLE DR. A. JEDAVALLI, MEMBER (J)

R. Ananthan,
S/o Late V. S. Ramaswamy Iyer,
R/o C-81, Pocket B,
Mayur Vihar, Phase II,
Delhi-91

.....Applicant in person.

Versus

Union of India
through
The Secretary,
Ministry of Railways,
(Railway Board) Rail Bhawan, Rafi Marg,
New Delhi.

2. The General Manager,
Central Railway,
Chhatrapati Shivaji Terminus,
Mumbai - 400 001

.....Respondents.

ORDER (BY CIRCULATION)

S. R. Adige, VC (A)

Perused the RA.

1. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.
2. In the guise of an RA applicant has sought to reargue the entire case which is not permissible in law.
3. RA rejected.

A. Jedavalli
(DR. A. JEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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